

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO. 1212 OF 2021**  
(Under Article 32 of the Constitution of India)  
WITH  
**INTERLOCUTORY APPLICATION NO. 142355/2021**  
(Application for Direction)

Prerna Singh Bindra & Ors.

... Petitioners

Versus

Union of India & Ors.

... Respondents

**OFFICE REPORT**

The Writ Petition was listed before the Hon'ble Court on 01.02.2023 along with Office Report dated 31.01.2023, when the Court was pleased to pass, inter alia, the following Order:

- 9                   “XXXX   XXXX   XXXX  
*In the course of submitting an updated status report to this Court, it would be necessary that MoEF&CC and CEA apprise this Court of the progress which has been made in that regard.*
- 10                  XXXX   XXXX   XXXX  
(ii) *MoEF&CC shall respond to the recommendation made in the 'Gajah' Report on conferring statutory status on the proposed body namely the National Elephant Conservation Authority (NETA); and*
- (iii) *In terms of the statement of Ms Aishwarya Bhati, Additional Solicitor General, MoEF&CC shall collect the requisite information from the States in respect of compliance with the recommendations contained in the 'Gajah' Report as accepted at the meeting held on 18 July 2019.*
- 12                  XXXX   XXXX   XXXX  
*All the concerned States shall within a period of four weeks communicate relevant information as required by MoEF&CC in regard to the status of the implementation of the recommendations.*
- 13                  *While filing its status report and affidavit before this Court, the Ministry shall collate all the information which has been obtained from the States in the questionnaire and place it on affidavit.*
- 14                  *List Writ Petition(Civil) Nos 275 of 2015 and 335 of 2017 along with this writ petition on 14 March 2023”*

It is submitted that in pursuance of the above Order, certified copy of Record of Proceedings dated 01.02.2023 was issued to all the concerned for necessary action and compliance through Speed Post and e-mail on 08.02.2023 and 11.02.2023 respectively.

It is further submitted that no document has been filed, so far.

The Writ Petition along with application above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 13<sup>th</sup> day of March, 2023.

Sd/-  
Assistant Registrar